

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No. 202 – IA/461(AHM)2024
In
C.P.(IB)/123(AHM)2022

Proceedings under Section 7 IBC

IN THE MATTER OF:

State Bank of India
V/s
Jay Formulation Ltd

.....Applicant

.....Respondent

Order delivered on 17/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon,ble Member(T)

PRESENT:

For the Applicant : Mr. Saurabh Rachchh, Advocate
For the Respondents : None

ORDER

Learned Counsel for the applicant submits that he has filed amended application today which is taken on record. He further submits that he has also filed service report today showing the services upon the respondents with un-amended petition as well as amended petition.

However, it is not clear which respondent by which tracking report has been served. Learned Counsel for the applicant seeks liberty to take fresh steps qua the service of the notice upon R-1 to R-3 through Dasti mode which is allowed.

Proof of service be filed by way of affidavit.

Re-list on 14.05.2024.

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-sd-

SHAMMI KHAN
MEMBER (JUDICIAL)